

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 35/RP/2018 in Petition No. 261/TT/2015

Subject : Review Petition No. 35/RP/2018 seeking review of order dated 27.5.2016 in Petition No. 261/TT/2015.

And in the matter of:

Petition No. 232/MP/2018

Subject : Petition under Section 79 (1)(f) read with Section 79 (1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letters issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the Commission

Date of Hearing : 3.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Review Petitioner : M. B. Power (Madhya Pradesh) Ltd.

Respondents : Power Grid Corporation of India Ltd. (PGCIL)

Parties present : Ms. Molshree Bhatnagar, Advocate, MB Power
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Rohit Kr. Gurupani, MB Power
Shri V. Srinivas, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner, MB Power, sought a short adjournment as their arguing counsel was not available. Taking into consideration the request of the Review Petitioner, the Commission adjourned the proceedings as a last opportunity and observed that no further adjournments will be allowed in the matter.



2. The Commission further directed the parties to complete the pleadings, if not completed, and to list the matter for final hearing on 17.12.2019.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

